GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:442 ANSWERED ON:23.02.2011 CONSULTATION WITH CVC IN DISCHARGING CLASS I OFFICER Alagiri Shri S. ;Jaiswal Shri Gorakh Prasad

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether in case of determination of probation or discharging an officer from the Class-I Service of the Union of India during probation, it is necessary to consult the Central Vigilance Commission (CVC);
- (b) if so, the details thereof;
- (c) whether the purported discharge during probation of an officer from service after consultation with the CVC on the alleged misconduct and on the basis of concurrence given by CVC would de-facto mean that a disciplinary/punitive action has been taken against such officer for his alleged misconducts; and
- (d) if so, the details thereof and if not, the purpose of the consultation with CVC and taking its concurrence for purported discharge of any such officer?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): No, Sir.
- (b): Does not arise.
- (c): Disciplinary/punitive action for misconduct is taken under the relevant discipline and appeal rules. Temporary employee can also be discharged in terms of the Temporary Service Rules and whether the discharge is punitive or not will depend on the facts and circumstances of the specific case.
- (d): Consultation with CVC is required in disciplinary cases involving vigilance angle.